ITEM NO.4 COURT NO.12 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 36731/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in WRIT-A No. 30491/2014 passed by the High Court of Judicature at Allahabad]

HITESH KUMAR GOYAL Petitioner(s)

VERSUS

LIFE INSURANCE CORPORATION OF INDIA & ORS. Respondent(s)

(IA No. 70822/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 70808/2025 - EXEMPTION FROM FILING O.T.)

Date : 21-04-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Nilanjan Sen, Adv.
Mr. Sumeir Ahuja, Adv.
Mr. Deepak Samota, Adv.
Mr. Pankaj Jain, Adv.
Mr. Shubham Bhalla, AOR

For Respondent(s) Ms. Asmita Singh, AOR
Ms. Asmita Singh, Adv.
Ms. Ankita Makan, Adv.

Mr. Anjani Kumar Mishra, AOR
Mrs. Hardeep Kaur Mishra, Adv.
Mr. Praveen Mishra, Adv.
Mr. Krishna Gopal Mishra, Adv.
Mr. Shiv Ram Pandey, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Gyanendra Kumar Pandey, Adv.
Dr. P. N. Mishra, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Signature Not Verified
Digitally signed by babita pandey
Date: 2026.04.22 17:19:55 IST
Reason:

I.A. Nos. 58659/2026, 76643 and 109836/2026 for impleadment/ intervention are dismissed.

We are informed that a rejoinder was filed yesterday evening.

Registry may verify and put up the same.

Re-list on 28.04.2026. The matter shall retain its position in the list on the next date.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)